

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

106. I.A. 501/2024
IN
C.P.(IB)-2489(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **18.03.2024**

NAME OF THE PARTIES: Pranami Trading Pvt Ltd

VS

Kieon Developers Pvt Ltd.

SECTION 7 OF IBC, 2016

ORDER
HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

I.A. 501/2024

Adv. Himanshu Vidhari & Adv. Siddhesh Rajput for the Applicant/Liquidator
is present.

1. The above application has been filed by Liquidator for taking on record
the second progress report for quarter ended on 30.09.2023.
2. While hearing the application, it is noted that the signature on the
cause title after putting the while fluid is different from the signatures
of the Liquidator. The Vakalatnama has not been signed by someone on
behalf of firm by using the word "For". As it also appears that the cause
title in the petition has been changed by applying while fluid and
signing by a person who represent Chandhiok and Mahajan.
3. For all the above reasons, we **reject** the application and the
Vakalatnama with the cost of Rs. 10,000 to be paid to Prime Minister's

Relief Funds through Bharat Kosh, with liberty to take appropriate steps.

4. I.A. 501/2024 is **disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)